

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI.

REGN. NO. OA 665/86.

(2)

8.9.1986.

Shri P.N.Chanchal Vs. Director Police Communication.

This matter was called on 2.9.1986, none was present. Even today it was called at 10.30 A.M and again now at 12.15 PM, but the applicant remained unrepresented.

From a perusal of the papers, we find that his representation against his reversion from the post of Tech. Assistant (Stores) ordered on 9.1.1984 is being examined by the Ministry and he was intimated that a reply would be sent shortly. Since his grievance is under consideration of the Ministry of Home Affairs, Directorate of Coordination (Police Wireless) as communicated in its letter dated 13.11.1985, we do not think that this application should be entertained at this stage. This petition is accordingly dismissed. The petitioner may move an application under Section 19 if he is aggrieved by any subsequent order. Anything said herein would not preclude him from filing such an application.

*K. Kumar*

(Kaushal Kumar)  
Member

8.9.1986.

*K. Machava Reddy*

(K. Machava Reddy)  
Chairman

8.9.1986.